

(a) the latest estimated cost of Mahananda Basin Flood Control Scheme;

(b) the works completed so far;

(c) the works in progress; and

(d) the total expenditure on the scheme upto March, 31, 1994?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) The latest estimated cost of Mahananda Flood control Scheme is Rs. 2062.91 lakhs.

(b) So far 240.40 Kilometre of embankment has been constructed in Bihar under this scheme.

(c) During the year 1994-95, Government of Bihar has not kept any provision against this scheme.

(d) Rs. 2170 lakhs has been spent by Government of Bihar on this scheme upto March 1994.

World this Week

4416. SHRI R. SURENDER REDDY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal to discontinue telecasting of programme called 'World this Week';

(b) if so, the reasons therefor;

(c) whether the Government are aware that this programme telecast for the last year, was very popular among intelligensia and had a select viewership;

(d) if so, the Government propose to launch any new programme in its place; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) No, Sir.

(b) Does not arise.

(c) Yes, Sir.

(d) No, Sir.

(e) Does not arise.

Seizure of Explosives

4417. SHRI D. VENKATESWARA RAO:
SHRI SOBHANADREESWARA RAO VADDE:
SHRI JANARDAN MISRA:
SHRI PHOOL CHAND VERMA:
SHRI RAM KAPSE:
SHRI M.V.V.S. MURTHY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have any information regarding seizure of explosives in Andhra Pradesh, especial in Karim Nagar;

(b) if so, the details thereof;

(c) whether the Central Bureau of Investigation (CBI) has conducted any inquiry in this regard;

(d) if so, whether the inquiry has since been completed;

(e) if so, the outcome thereof;

(f) the number of persons found guilty and the action taken against them; and

(g) if not, the time by which the inquiry is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (g). As per information furnished by the State Government of Andhra Pradesh, a search was conducted on 6.1.1994 by the Police in two poultry farms owned by Kondran Buchaiah and Pittala Narsaiah at village Bomapalli, near Huzurabad (Karimnagar). Police seized 524 boxes containing 11,84,250 electrical/old/Special detonators, 150 boxes (3750) of gelatine and 175 boxes containing 15,000 Nos coils of safety fuse wire, which were stocked illegally. Police arrested Kondra Buchaiah, Pittala Narsaiah, Cherala Prabhakar and Akinepalli Sathaiah in this connection and remanded them to judicial custody. Another accused A. Srinivas surrendered in the Sessions Court, Karimnagar subsequently. Investigations have revealed that the stocks seized at the farmsheds were to be supplied to M/s. Padma Sree Explosives, Huzurabad owned by A. Srinivas, S/o. Radio Sathaiah @ Akinapalli Sathaiah. After registration of the case (Cr. No. 2/94 of Huzurabad PS (Karimnagar), all the three licences possessed by Akinepalli Srinivas were cancelled by the Chief Controller of

Explosives, Nagpur. CBI has not conducted any inquiry in this case.

[Translation]

Protection to Maid Servants

4418. SHRI KHELAN RAM
JANGDE:
SHRI RAM TAHAL
CHOUDHARY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether maid servants frequently fall victim to atrocities and physical assault by their employers;

(b) whether safeguards exist for the protection of the maid servants from such assaults;

(c) if so, the details thereof and if not, the reasons therefor;

(d) whether the Government propose to enact any law for the protection of maid servants; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) Data on atrocities and physical assaults on maid servants by their employers are not separately compiled by the Central Government.

(b) to (e). There is no specific legislation relating to protection of maid servants. However, action of specific cases of atrocities/assault reported by the maid servants is taken in accordance with the provisions of Cr. P.C. and I.P.C.